

- (ii) A Web enabled Management Information System (MIS) (www.nrega.nic.in) has been made operational which places all critical parameters such as job cards, muster rolls, wage payments, number of days of employment provided and works under execution online for monitoring and easy public access for information.
- (iii) Wage disbursement to NREGA workers through Banks/Post Office accounts has been made mandatory to ensure proper disbursement of wages to NREGA workers. To cover the gaps in financial services and outreach and also to ensure greater transparency in wage disbursement, Rural ATM, hand held devices, smart cards and biometrics have been initiated.
- (iv) The Ministry has accorded utmost importance to the organization of Social Audits by the Gram Panchayats and issued instructions to the States to make necessary arrangements for the purpose. Modifications have been made in para 13 of Schedule-IO of the Act to provide for procedures on conducting social audits. The Ministry has issued instructions to the State Governments for enforcement of the new social audit provisions under NREGA.
- (v) Scheme of Independent Monitoring by eminent citizens has been introduced.
- (vi) District level Vigilance and Monitoring Committees have been set up for monitoring of rural development programmes including NREGA.
- (vii) In cases of misappropriation and embezzlement of Government funds under MGNREGA, all State Governments have been requested to ensure that not only disciplinary action should be taken against the guilty officials, but simultaneously criminal prosecution should also be initiated under Indian Penal Code and Prevention of Corruption Act, besides recovering the amount involved from the persons concerned in accordance with the Law.
- (viii) Toll free National Helpline No. 1800110707 has been set up in the Ministry. States have also been asked to set up similar Helplines at State and district levels.

Failure of flagship schemes in naxal affected areas

2551. SHRIMATI SHOBHANA BHARTIA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether most of Government's flagship social sector schemes have failed to make the desired impact in the Red Corridor of Chhattisgarh, Jharkhand, Madhya Pradesh, Orissa and Andhra Pradesh further alienating the people in the area;

(b) if so, whether Government has ascertained the causes for the dismal performance of flagship schemes in naxal affected areas;

(c) if so, the details thereof; and

(d) the details of further steps Government proposes to take to better implement these flagship schemes in future?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (d) In August, 2009, Central Government decided that Planning Commission would monitor the implementation of major development schemes being implemented in the focus districts affected by Left Wing Extremism. A Management Information System (MIS) was developed for online monitoring of the implementation of the 9 major development schemes and the implementation of Schedule Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006. The slow implementation of some of the schemes may be ascribed to factors including inadequacy of manpower in general and trained manpower in particular, difficult geographical terrain, dense forests and disruptions by naxalites.

A multi-pronged approach has been adopted to improve the pace of development in these districts;

- (i) Regular video-conferences/meetings have been held by the Planning Commission with the district authorities, State Governments and the Ministries concerned to address the problems in implementation of the development schemes in these districts with the focus on desired outputs and outcomes;
- (ii) An Empowered Group of officers has been constituted under the chairpersonship of Member-Secretary, Planning Commission to suggest measures for accelerated development;
- (iii) Planning Commission assesses impact of programmes periodically.